

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL  
HYDERABAD**

REGIONAL BENCH – COURT NO. I

**EXCISE APPEAL NO. 158 OF 2012**

(Arising out of Order-in-Original No.08/2011 dt.30.07.2011/12.10.2011 passed by Commissioner of Customs & Central Excise, Tirupati)

**Kalyani Gerdau Steels Ltd**

Jambulapadu Village, Tadipatri Mandal,  
Anantapur District, Andhra Pradesh – 515 411

**.....Appellant**

VERSUS

**Commissioner of Central Tax,  
Tirupati - GST**

9-86/A, Behind West Church Compound, Amaravathi  
Nagar, MR Palli, Andhra Pradesh – 522 004

**.....Respondent**

**APPEARANCE:**

None for the Appellant

Shri V.R. Pavan Kumar, Authorised Representative for the Respondent

**CORUM: HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT  
HON'BLE MR. P.V. SUBBA RAO, MEMBER (TECHNICAL)**

**DATE OF HEARING: January 03, 2022**

**FINAL ORDER No. A/30013/2022**

**JUSTICE DILIP GUPTA**

A certificate in form-IV has been issued to the appellant regarding full and final settlement of the tax dues to the appellant. The appeal is, therefore, dismissed as withdrawn.

**(JUSTICE DILIP GUPTA)  
PRESIDENT**

**(P. VENKATA SUBBA RAO)  
MEMBER (TECHNICAL)**